

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) (Insolvency) No. 84 of 2020

IN THE MATTER OF:

Chunilal Kanjibhai Goel

...Appellant

Versus

Indian Corp Law & Ors.

...Respondents

Present:

For Appellant : **Ms. Namrata Malik and Ms. Sushti Kapoor,
Advocates**

For Respondents : **Mr. Alok Kuchhal, Advocate for 1st Respondent
Mr. Sabhay Choudhary, Advocate for 3rd Respondent**

O R D E R

03.02.2020 Mr. Sabhay Choudhary, Advocate appears on behalf of Respondent No. 3. Mr. Alok Kuchhal, Advocate appears on behalf of Respondent No. 1. Notice has been served on Respondent No. 2.

Learned counsel for the Appellant submits that the matter has already been settled with Respondent No. 1 before the constitution of the 'Committee of Creditors'. Mr. Sabhay Choudhary, learned counsel appearing on behalf of the 'Interim Resolution Professional' accepted that the 'Committee of Creditors' have not been constituted.

Respondents are allowed to file their reply-affidavit by 5th February, 2020. The 'Interim Resolution Professional' will give the details of the cost incurred and the fee payable to him.

Post the case 'for orders' on **7th February, 2020**.

The interim order shall continue till the next date.

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice Bansilal Bhat]
Member (Judicial)

/ns/gc/